

dated the 8th July 1961, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT-3125/61].

(iii) A copy each of the following Notifications, under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. No. 967 dated the 29th July, 1961.
- (b) G.S.R. No. 968 dated the 29th July, 1961.
- (c) G.S.R. No. 1004 dated the 5th August, 1961. [Placed in Library. See No. LT-3126/61].

Sabha, at its sitting held on the 17th August, 1961, agreed without any amendment to the Khadi and Village Industries Commission (Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 9th August, 1961.'

- (3) 'In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1961, agreed to the following amendment made by the Lok Sabha at its sitting held on the 10th August, 1961, in the Minimum Wages (Amendment) Bill, 1961:—

Clause 2.

That at page 2—

for lines 6 to 14, substitute—

"(2A) Where in respect of an industrial dispute relating to the rates of wages payable to any of the employees employed in a scheduled employment, any proceeding is pending before a Tribunal or National Tribunal under the Industrial Disputes Act, 1947 or before any like authority under any other law for the time being in force, or any award made by any Tribunal, National Tribunal or such authority is 'in operation, and a notification fixing or revising the minimum rates of wages in respect of the scheduled employment is issued during the pendency of such proceedings or the operation of the award, then, notwithstanding anything contained in this Act, the minimum rates of wages so fixed or so revised shall not apply to those employees during the period in which the proceeding is pending and the award made therein is in operation or, as the case may be, where the notification is issued during the period of operation of an award during that period; and where

#### MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) 'In accordance with the provisions of sub-rule (6) of Rule 162 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Territories (Stamp and Court Fees Laws) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 10th August, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(2) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya

[Secretary]

such proceeding or award relates to the rates of wages payable to all the employees in the scheduled employment, no minimum rates of wages shall be fixed or revised in respect of that employment during the said period'

of Agricultural Research vice Shri T. Sanganna resigned from Lok Sabha."

*The motion was adopted.*

RE: CALLING ATTENTION NOTICE

Shri Braj Raj Singh—Absent.  
matter of urgent public importance.  
Shri Braj Raj Singh—Absent.  
Motion for Election Committee. Shri S. K. Patil.

**The Minister of Food and Agriculture (Shri S. K. Patil):** I beg to move.

**Shri S. M. Benerjee (Kanpur):** This may be taken up.

**Mr. Speaker:** It would not be. The hon. Member who is interested does not come.

ELECTION TO COMMITTEE

INDIAN COUNCIL OF AGRICULTURAL RESEARCH

**The Minister of Food and Agriculture (Shri S. K. Patil):** Sir, I beg to move:

"That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agriculture Research, read with Rule 6(6) thereof, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Indian Council of Agricultural Research vice Shri T. Sanganna resigned from Lok Sabha.

**Mr. Speaker:** The question is:

"That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agricultural Research, read with Rule 6(6) thereof, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Indian Council

12.10 hrs.

MOTION RE: THIRD FIVE YEAR PLAN

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** Mr. Speaker, Sir, I beg to move:

"That the Third Five Year Plan laid on the Table of the House on the 7th August, 1961, be taken into consideration".

It was almost exactly a year ago, on August 22nd, 1960 that I moved the motion for consideration of the Draft Outline of the Third Plan, and this House was pleased to give its approval to it. Previous to that, it fell to my lot to place before this House the First Five Year Plan, in December, 1952, and the Second Plan in May, 1956.

I am moving this motion for consideration, not on behalf of the Planning Commission, of which I have the honour to be chairman; but, as a matter of fact, this is not the work of the Planning Commission only; it has had naturally the full co-operation and support of the Central Government and their Departments and Ministries, of the State Governments, the Chief Ministers, and their governmental apparatus and a large number of other organisations and specialist individuals, who are included in various panels, and organisations, even going down in many cases to pachayats and the like, so that, this is very much a joint effort, and I should like it to be considered as that joint effort and not the work of a few eminent persons who have given a good deal of thought and labour to its preparation. Many hon. Members of this House have been associated with the consi-